

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-15/2013(pt.I)/8282/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abhijit Bhattacharyya,  
District & Sessions Judge,  
Darrang, Mangaldai.

Dated Guwahati, the 18<sup>th</sup> September, 2023.

Sub:- **Earned Leave and withdrawal of casual leave.**

Ref:- Your letter No. DJ(D) 6336, dtd. 11.09.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave from 07.09.2023 to 22.09.2023 (prefixing 06.09.2023; suffixing 23.09.2023 to 25.09.2023), alongwith station leave permission, from the morning of 06.09.2023, till the morning of 26.09.2023**, has been granted, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Moreover, the **casual leave granted to you for 07.09.2023, 08.09.2023 and 11.09.2023 is cancelled**. Further, the Additional District & Sessions Judge, Darrang, Mangaldai, and in her absence, the next senior most Judicial Officer available at the station would remain in-charge of your court and office in your absence.

Yours faithfully,

  
**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-15/2013(pt.I)/8283-8284/A, dated ,18-09-23**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT.REGISTRAR (VIGILANCE)**